

19

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 437/93 in  
O.A. NO. 13/92

New Delhi this the 17th day of January, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

1. Union of India through  
Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Bikaner Division, Bikaner. ... Petitioners

By Advocate Shri R. L. Dhawan

Vs.

Vidya Sagar S/O Late Shri Ruila Ram,  
Retired HSF-I, Loco Foreman's Office,  
Northern Railway, Loco Shed,  
Delhi Sarai Rohilla.  
R/O Quarter No. 138-K, Loco Colony,  
Near DCM, Delhi Sarai Rohilla. ... Respondent

By Advocate Shri G. D. Bhandari

ORDER (ORAL)

By Hon'ble Mr. Justice V. S. Malimath —

The respondent has not vacated the quarters  
in spite of adequate time being available to him  
and has acted clearly in violation of the order of the  
Tribunal. In the circumstances, we consider it  
appropriate to permit the petitioners to resort to  
forcible eviction of the respondent. These proceedings  
are accordingly dropped.

*Adige*  
( S. R. Adige )  
Member (A)

*Malimath*  
( V. S. Malimath )  
Chairman

/as/